

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

The Meeting No.07/AM-20 dated 11.07.2019 for the licensing year 2019-20 to considered the Special Advance Authorisation cases under para 4.04(a) FTP 2015-20 actually held on 30.07.2019 under the Chairmanship of Shri Satyan Sharda, Addl. DGFT, (Link officer of Shri K.C. Rout (Addl. DGFT) and remaining cases to considered on 06.09.2019, under para 4.7 FTP 2015-20, Duty Exemption Schemes (Chapter-4) in Conference Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
2	Shri J.D. Giri, Vice President	AEPC
3.	Shri S.K.Mohapatra, DDG	DGFT
4.	Shri Manoj Kumar Meena, Asst. Director	DGFT

At the outset the Minutes of NC-V Meeting No. 06/AM-20 dated 20.06.2019 for the licensing year 2019-20 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.07/AM-20 dated 11.07.2019 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 7/84-ALC3/2019 **MEETING DATE** : 11.07.2019

Case No.: 8/22/84-ALC3/2018	Party Name: ARVIND OG NONWOVENS PRIVATE LIMITED	Meet No/Date: 7/84-ALC3/2019 11.07.2019	Status: Deferred
HQ File :01/84/050/00407/AM19/	RLA File :08/24/040/00278/AM19/	Lic.No/Date: 0810144014 03.12.2018	Defer Date:03.10.2019
Decision : Committee considered the case as per agenda along with other relevant papers and observed that the firm was asked on 05.04.2019 to furnish the following information : 1. Input item is not clear and GSM is not given, PH with sample of input and export product and calculation to reach the requirement 2. Why the woven fabric has been mentioned in Kgs that to without giving the GSM of the input fabric. 3. Requirement of fabric for the two export product may be mentioned in square meter and CAD for both the export product may be produced during PH. Reply is being awaited. NC decided to remind the firm. The case stands deferred for re-listing on 03.10.2019.			

Case No.: 19/24/84-ALC3/2018	Party Name: RADNIK EXPORTS	Meet No/Date: 7/84-ALC3/2019 11.07.2019	Status: Approved
HQ File :01/84/050/00443/AM19/	RLA File :05/24/040/00551/AM19/	Lic.No/Date: 0510409189 03.01.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.: 2/24/84-ALC3/2018	Party Name: GLOBAL MODE AND ACCESSORIES PVT. LTD.	Meet No/Date: 7/84-ALC3/2019 11.07.2019	Status: Approved
HQ File :01/84/050/00426/AM19/	RLA File :05/23/040/00446/AM19/	Lic.No/Date: 0510409233 08.01.2019	
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify norms the above said Advance Authorization issued in this case as under : Export item : Ladies Dress made from 100% Polyester Woven Dyed Fabric Width 56 Inch GSM 100 +/-10% Quantity : 3454.000 Number Import Items : 100% Polyester Woven Dyed Fabric Width 56 Inch GSM 100 +/-10%			

Quantity : 15543 SQM
RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.: 8/24/84-ALC3/2018	Party Name:WELCOME FOOTWEARS	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status: Deferred
HQ File :01/84/050/00432/AM19/	RLA File :05/24/040/00532/AM19/	Lic.No/Date:0510409244 08.01.2019	Defer Date:03.10.2019

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that deficiency letter has been issued by DPIIT to the firm on 03.09.2019 under intimation to this section. The following information was asked:

1. Import content of both the items in the export product, clearly indicating where it is used in the footwear like sole, upper etc.
2. Complete calculation for requirement of raw material (both imported and indigenous) for the manufacture of export product, giving separately wastage of import items.
3. To indicate specific type of synthetic footwear to be exported, like shoe sandal etc. where both the material would be used.

NC decided to wait for their comments.

The case stands deferred for re-listing on 03.10.2019.

Case No.: 29/24/84-ALC3/2018	Party Name:DAKS INDIA INDUSTRIES PRIVATE LIMITED	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status: Deferred
HQ File :01/84/050/00453/AM19/	RLA File :05/23/040/00458/AM19/	Lic.No/Date:0510409310 11.01.2019	Defer Date:03.10.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representative not attended PH on 06.09.2019. Committee decided to one more opportunity to appear before NC to explain their case.

The case stands deferred for re-listing on 03.10.2019.

Case No.: 165/24/84-ALC3/2018	Party Name:SURYA TEXTECH,	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status: Approved
HQ File :01/84/050/00589/AM19/	RLA File :22/24/040/00071/AM19/	Lic.No/Date:2210016058 11.01.2019	

Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.: 166/24/84-ALC3/2018	Party Name:S.B. INTERNATIONAL	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status: Deferred
HQ File :01/84/050/00590/AM19/	RLA File :06/24/040/00062/AM19/	Lic.No/Date:0610039091 16.01.2019	Defer Date:03.10.2019

Decision: Committee considered the case as per agenda. The case is pertains to DPIIT. Committee noted that the firm was asked on 24.07.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to remind the firm.

The case stands deferred for re-listing on 03.10.2019.

Case No.: 170/24/84-ALC3/2018	Party Name:VERTERRA VENTURES	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status: Deferred
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Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

The Meeting No.07/AM-20 dated 11.07.2019 for the licensing year 2019-20 to considered the Special Advance Authorisation cases under para 4.04(a) FTP 2015-20 actually held on 30.07.2019 and remaining cases to considered on 06.09.2019, under para 4.7 FTP 2015-20, Duty Exemption Schemes (Chapter-4) in Conference Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
2	Shri J.D. Giri, Vice President	AEPC
3.	Shri S.K.Mohapatra, DDG	DGFT
4.	Shri Manoj Kumar Meena, Asst. Director	DGFT

The agenda for meeting No. 06/84 dated 20.06.2019 and the decision taken in respect of each case is enumerated below

MEETING NUMBER : 7/84-ALC3/2019 MEETING DATE : 11.07.2019

Case No.:8/22/84-ALC3/2018	Party Name:ARVIND OG NONWOVENS PRIVATE LIMITED	Meet No/Date:7/84- ALC3/2019 11.07.2019	Status:Deferred
HQ File :01/84/050/00407/AM19/	RLA File :08/24/040/00278/AM19/	Lic.No/Date:0810144014 03.12.2018	Defer Date:03.10.2019
Decision : Committee considered the case as per agenda along with other relevant papers and observed that the firm was asked on 05.04.2019 to furnish the following information : 1. Input item is not clear and GSM is not given, PH with sample of input and export product and calculation to reach the requirement 2. Why the woven fabric has been mentioned in Kgs that to without giving the GSM of the input fabric. 3. Requirement of fabric for the two export product may be mentioned in square meter and CAD for both the export product may be produced during PH. Reply is being awaited. NC decided to remind the firm. The case stands deferred for re-listing on 03.10.2019.			

Case No.:19/24/84-ALC3/2018	Party Name:RADNIK EXPORTS	Meet No/Date:7/84- ALC3/2019 11.07.2019	Status:Approved
HQ File :01/84/050/00443/AM19/	RLA File :05/24/040/00551/AM19/	Lic.No/Date:0510409189 03.01.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:2/24/84-ALC3/2018	Party Name:GLOBAL MODE AND ACCESSORIES PVT. LTD.	Meet No/Date:7/84- ALC3/2019 11.07.2019	Status:Approved
HQ File :01/84/050/00426/AM19/	RLA File :05/23/040/00446/AM19/	Lic.No/Date:0510409233 08.01.2019	
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify norms the above said Advance Authorization issued in this case as under : Export item : Ladies Dress made from 100% Polyester Woven Dyed Fabric Width 56 Inch GSM 100 +/-10% Quantity : 3454.000 Number Import Items : 100% Polyester Woven Dyed Fabric Width 56 Inch GSM 100 +/-10%			

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Manoj Kumar Meena

HQ File :01/84/050/00594/AM19/	RLA File :31/83/040/00167/AM19/	Lic.No/Date:3110067294 21.01.2019	Defer Date:03.10.2019
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Decision: Committee considered the case as per agenda. Committee noted that the firm was asked on 24.07.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to remind the firm.
The case stands deferred for re-listing on 03.10.2019.

Case No.:173/24/84- ALC3/2018	Party Name:TEXPORT OVERSEAS PVT.LTD.	Meet No/Date:7/84- ALC3/2019 11.07.2019	Status:Deferred
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9 HQ File :01/84/050/00597/AM19/	RLA File :07/24/040/00251/AM19/	Lic.No/Date:0710114452 23.01.2019	Defer Date:03.10.2019
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Decision: Committee considered the case as per agenda. Committee noted that the firm was asked on 24.07.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to remind the firm.
The case stands deferred for re-listing on 03.10.2019.

Case No.:175/24/84- ALC3/2018	Party Name:RISHI TECHTEX LIMITED	Meet No/Date:7/84- ALC3/2019 11.07.2019	Status:Approved
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HQ File :01/84/050/00599/AM19/	RLA File :03/95/040/01093/AM19/	Lic.No/Date:0310826652 25.01.2019	
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Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as under:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Warp Knit Fabric Net (Agro Shade Net) Net = 500000 KGS	500000 KG	1. HDPE Granules Virgin 2. U.V. Master Batch Virgin 3. Color Master Batch Virgin 4. HDPE Granules (For Packing Material)Virgin	492231.6 kg 23,393 kg 9375.87 kg As per packing policy

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:186/24/84- ALC3/2018	Party Name:SRI J J LAKSHMI & CO	Meet No/Date:7/84- ALC3/2019 11.07.2019	Status:Deferred
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11 HQ File :01/84/050/00610/AM19/	RLA File :26/24/040/00015/AM19/	Lic.No/Date:2610012872 25.01.2019	Defer Date:03.10.2019
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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has furnished their reply on 02.08.2019 it has seen that the wastage in making of the product comes to 25%, applicant may give the stagewise wastage with justification.
The case stands deferred for re-listing on 03.10.2019.

Case No.:11/24/84- ALC3/2018	Party Name:REAL KNIT FASHION	Meet No/Date:7/84- ALC3/2019 11.07.2019	Status:Deferred
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12 HQ File :01/84/050/00435/AM19/	RLA File :32/24/040/00052/AM19/	Lic.No/Date:3210078838 29.01.2019	Defer Date:03.10.2019
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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has furnished their reply on 06.08.2019

alongwith documents. NC decided to defer the case for examination.
The case stands deferred for re-listing on 03.10.2019.

13	Case No.: 1/24/84-ALC3/2018	Party Name: ULTRA DENIM PVT. LTD.	Meet No/Date: 7/84-ALC3/2019 11.07.2019	Status: Deferred
	HQ File :01/84/050/00425/AM19/	RLA File :08/24/040/00369/AM19/	Lic.No/Date:0810144445 31.01.2019	Defer Date:03.10.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the firm was asked on 25.07.2019 to furnish the Justification of 16.6% Vat Indigo blue on the width of export product. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 03.10.2019.				

14	Case No.: 37/24/84-ALC3/2018	Party Name: ABHITEX INTERNATIONAL.	Meet No/Date: 7/84-ALC3/2019 11.07.2019	Status: Deferred
	HQ File :01/84/050/00461/AM19/	RLA File :05/23/040/00484/AM19/	Lic.No/Date:0510409548 31.01.2019	Defer Date:03.10.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the firm was asked on 25.07.2019 to furnish the following information: <ol style="list-style-type: none"> 1. Manufacturing process. 2. Stage wise wastage. 3. Justification for requirement of requested input giving process flow chart & sketch of product with dimension wherever applicable at each stage. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 03.10.2019.				

15	Case No.: 180/24/84-ALC3/2018	Party Name: ULTRA DENIM PVT. LTD.	Meet No/Date: 7/84-ALC3/2019 11.07.2019	Status: Deferred
	HQ File :01/84/050/00604/AM19/	RLA File :08/24/040/00370/AM19/	Lic.No/Date:0810144446 31.01.2019	Defer Date:03.10.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the firm was asked on 25.07.2019 to furnish the Justification of 16.6% Vat Indigo blue on the width of export product. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 03.10.2019.				

16	Case No.: 183/24/84-ALC3/2018	Party Name: J.D. JONES & CO. PVT. LTD.	Meet No/Date: 7/84-ALC3/2019 11.07.2019	Status: Approved
	HQ File :01/84/050/00607/AM19/	RLA File :02/24/040/00153/AM19/	Lic.No/Date:0210208950 01.02.2019	
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify norms the above said Advance Authorization issued in this case as under : Export item : Pacmaan Gland packing NA 747 Quantity : 1242.000 KG Import Items : Aramid Yarn Quantity: 1.02 kg/kg content in export product. RA concerned may take necessary action subject to compliance of other usual conditions.				

17	Case No.: 35/24/84-	Party Name: HIGH	Meet No/Date: 7/84-	Status: Deferred
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ALC3/2018	PERFORMANCE TEXTILES PRIVATE LIMITED	ALC3/2019 11.07.2019	
HQ File :01/84/050/00459/AM19/	RLA File :05/23/040/00482/AM19/	Lic.No/Date:0510409566 04.02.2019	Defer Date:03.10.2019
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the firm was asked on 25.07.2019 to furnish the following information: <ol style="list-style-type: none"> 1. Weight of export product is higher than input 2. Applicant to give other material use in making the product & content of imported input in export product. 3. Manufacturing process with stage wise wastage. 4. End use of export product. Reply is not received so far. NC decided to give final reminder. The case stands deferred for re-listing on 03.10.2019.			

Case No.:187/24/84- ALC3/2018	Party Name:ESSKAY CORPORATION	Meet No/Date:7/84- ALC3/2019 11.07.2019	Status:Deferred
HQ File :01/84/050/00611/AM19/	RLA File :03/94/040/00663/AM19/	Lic.No/Date:0310826824 05.02.2019	Defer Date:03.10.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has furnished their reply 10.07.2019 and NC felt that used cloth is under restricted category. Applicant may clarify as to under which provision of the policy, they have requested for import of used cloth. The case stands deferred for re-listing on 03.10.2019.			

Case No.:188/24/84- ALC3/2018	Party Name:TRISHAKTI FISHNETS	Meet No/Date:7/84- ALC3/2019 11.07.2019	Status:Approved
HQ File :01/84/050/00612/AM19/	RLA File :23/24/040/00001/AM19/	Lic.No/Date:2310003756 05.02.2019	
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify norms the above said Advance Authorization issued in this case as under : Export item : Polyester Fishing Net Quantity : 11640 KG Import Items : Polyester Fishing Net Twine Quantity: 11872.8 KG content in export product. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:189/24/84- ALC3/2018	Party Name:KIKOMO	Meet No/Date:7/84- ALC3/2019 11.07.2019	Status:Deferred
HQ File :01/84/050/00613/AM19/	RLA File :05/23/040/00490/AM19/	Lic.No/Date:0510409608 06.02.2019	Defer Date:03.10.2019
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the firm was asked on 25.07.2019 to furnish the following information: <ol style="list-style-type: none"> 1. PH with sample. 2. Matrix of requirement of each input per piece of export product written against each export product. 3. CAD of each export product clearly specifying cuttable length and width of fabric and number of garments shown in each CAD. Reply is not received so far. NC decided to give final reminder. The case stands deferred for re-listing on 03.10.2019.			

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21	Case No.:191/24/84-ALC3/2018	Party Name:BOMBAY RAYON FASHIONS LIMITED	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status:Deferred
	HQ File :01/84/050/00615/AM19/	RLA File :03/94/040/00847/AM19/	Lic.No/Date:0310826902 07.02.2019	Defer Date:03.10.2019
	Decision: Committee considered the case as per agenda and noted that the firm was asked on 25.07.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. No reply received. Committee decided to send the reminder. The case stands deferred for re-listing on 03.10.2019.			

22	Case No.:192/24/84-ALC3/2018	Party Name:SURE SAFETY (INDIA) LIMITED	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status:Deferred
	HQ File :01/84/050/00616/AM19/	RLA File :34/24/040/00341/AM19/	Lic.No/Date:3410044865 08.02.2019	Defer Date:03.10.2019
	Decision: Committee considered the case as per agenda along with other relevant papers and case pertains to DPIIT. Committee decided to send the application for their comments. The case stands deferred for re-listing on 03.10.2019.			

23	Case No.:193/24/84-ALC3/2018	Party Name:SURE SAFETY (INDIA) LIMITED	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status:Deferred
	HQ File :01/84/050/00617/AM19/	RLA File :34/24/040/00343/AM19/	Lic.No/Date:3410044866 08.02.2019	Defer Date:03.10.2019
	Decision: Committee considered the case as per agenda along with other relevant papers and case pertains to DPIIT. Committee decided to send the application for their comments. The case stands deferred for re-listing on 03.10.2019.			

24	Case No.:195/24/84-ALC3/2018	Party Name:VRIJESH CORPORATION	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status:Deferred
	HQ File :01/84/050/00619/AM19/	RLA File :03/95/040/01158/AM19/	Lic.No/Date:0310826938 08.02.2019	Defer Date:03.10.2019
	Decision: Committee considered the case as per agenda and noted that the firm was asked on 25.07.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. No reply received. Committee decided to send the reminder. The case stands deferred for re-listing on 03.10.2019.			

25	Case No.:199/24/84-ALC3/2018	Party Name:D DECOR EXPORTS PRIVATE LIMITED.	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status:Approved
	HQ File :01/84/050/00623/AM19/	RLA File :03/94/040/00979/AM19/	Lic.No/Date:0310826976 11.02.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as per amendment sheet issued by RA, Mumbai on 14.08.2019. RA concerned may take necessary action subject to compliance of other usual conditions.			

26	Case No.:205/24/84-ALC3/2018	Party Name:BATAVIA EXIM PVT.LTD,	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status:Deferred
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HQ File :01/84/050/00629/AM19/	RLA File :07/24/040/00258/AM19/	Lic.No/Date:0710114539 12.02.2019	Defer Date:03.10.2019
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Decision : Committee considered the case as per agenda and noted that the firm was asked on 25.07.2019 to furnish following information:

1. Quantity of export product is higher than inputs.
2. Applicant to mention content of input in the export product and other material used in making of export product.
3. Complete two sets of application for fixation of adhoc norms.

Reply is not received so far. NC decided to give final reminder.
The case stands deferred for re-listing on 03.10.2019.

Case No.:206/24/84-ALC3/2018	Party Name:SALEHA INTERNATIONAL	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status:Deferred
27 HQ File :01/84/050/00630/AM19/	RLA File :06/24/040/00071/AM19/	Lic.No/Date:0610039117 13.02.2019	Defer Date:03.10.2019
Decision: Committee considered the case as per agenda along with other relevant papers and case pertains to DPIIT. Committee decided to send the application for their comments. The case stands deferred for re-listing on 03.10.2019.			

Case No.:208/24/84-ALC3/2018	Party Name:MEHLER ENGINEERED PRODUCTS INDIA PRIVATE LIMITED	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status:Deferred
28 HQ File :01/84/050/00632/AM19/	RLA File :07/24/040/00241/AM19/	Lic.No/Date:0710114546 13.02.2019	Defer Date:03.10.2019
Decision : Committee considered the case as per agenda and noted that the firm was asked on 25.07.2019 to furnish following information: <ol style="list-style-type: none"> 1. Nature and use of product 2. Manufacturing process and stage wise wastage. 3. Justification for requirement of each input with quantity requested(worksheet) 4. Complete two sets of application for fixation of adhoc norms. Reply is not received so far. NC decided to give final reminder. The case stands deferred for re-listing on 03.10.2019.			

Case No.:211/24/84-ALC3/2018	Party Name:REAL KNIT FASHION	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status:Deferred
29 HQ File :01/84/050/00635/AM19/	RLA File :32/24/040/00054/AM19/	Lic.No/Date:3210078863 14.02.2019	Defer Date:03.10.2019
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has furnished their reply on 06.08.2019 alongwith documents. NC decided to ask the firm to furnish the sample of the product. The case stands deferred for re-listing on 03.10.2019.			

Case No.:213/24/84-ALC3/2018	Party Name:ENKAY EXPORTS INDIA LTD	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status:Deferred
30 HQ File :01/84/050/00637/AM19/	RLA File :06/24/040/00073/AM19/	Lic.No/Date:0610039119 14.02.2019	Defer Date:03.10.2019

Decision: Committee considered the case as per agenda along with other relevant papers and case pertains to DPIIT. Committee decided to send the application for their comments. The case stands deferred for re-listing on 03.10.2019.

31	Case No.: 215/24/84-ALC3/2018	Party Name: UNIRAY MEDICAL LLP	Meet No/Date: 7/84-ALC3/2019 11.07.2019	Status: Deferred
	HQ File :01/84/050/00639/AM19/	RLA File :03/95/040/01216/AM19/	Lic.No/Date:0310827069 15.02.2019	Defer Date:03.10.2019
Decision: Committee considered the case as per agenda and observed that the application still not received and decided to ask the firm to furnish the complete two sets of application. The case stands deferred for re-listing on 03.10.2019.				

32	Case No.: 218/24/84-ALC3/2018	Party Name: WILLIAM GOODACRE & SONS INDIA PVT. LTD.,	Meet No/Date: 7/84-ALC3/2019 11.07.2019	Status: Deferred
	HQ File :01/84/050/00642/AM19/	RLA File :10/24/040/00097/AM19/	Lic.No/Date:1010060130 19.02.2019	Defer Date:03.10.2019
Decision: Committee considered the case as per agenda and noted that the firm was asked on 26.07.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. No reply received. Committee decided to send the reminder. The case stands deferred for re-listing on 03.10.2019.				

Case No.:220/24/84-ALC3/2018	Party Name:SURGEINE HEALTHCARE INDIA PVT. LTD.	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status:Approved	
HQ File :01/84/050/00644/AM19/	RLA File :05/24/040/00660/AM19/	Lic.No/Date:0510409695 20.02.2019		
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as under:				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	SURGICAL GOWN MADE OF NON WOVEN SMS FABRIC	60000 Kg	1. NON WOVEN SMS FABRIC 15-75 GSM	63000 kg
2.	LEG COVER/LEGGINGS MADE OF NON WOVEN SMS FABRIC	1000 Kg	2. NON WOVEN SMS FABRIC 15-75 GSM	1030 kg (as applied)
3.	SURGICAL DRAPE MADE FROM NON WOVEN SMS FABRIC	5000 Kg	3. NON WOVEN SMS FABRIC 15-75 GSM	5100 kg
4.	STERILIZATION WRAPS MADE FROM NON WOVEN SMS FABRIC	40000 Kg	4. NON WOVEN SMS FABRIC 15-75 GSM	40800 kg (as applied)
RA concerned may take necessary action subject to compliance of other usual conditions.				

34	Case No.: 222/24/84-ALC3/2018	Party Name: REINFORCED EARTH INDIA PRIVATE LIMITED	Meet No/Date: 7/84-ALC3/2019 11.07.2019	Status: Deferred
	HQ File :01/84/050/00646/AM19/	RLA File :05/24/040/00674/AM19/	Lic.No/Date:0510409707 21.02.2019	Defer Date:03.10.2019

Decision: Committee considered the case as per agenda and observed the firm was asked on 26.07.2019 to furnish the contents of both the inputs in the export product. Reply is not received so far. Committee decided to send the final reminder.
The case stands deferred for re-listing on 11.07.2019

35	Case No.:223/24/84-ALC3/2018	Party Name:MICROFIBER CORP.PRIVATE LIMITED	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status:Approved
	HQ File :01/84/050/00647/AM19/	RLA File :03/95/040/01224/AM19/	Lic.No/Date:0310827189 21.02.2019	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms allowed 5% on input of the export product against the above advance authorization. RA concerned may take necessary action subject to compliance of other usual conditions.				

36	Case No.:2/7/84-ALC3/2019	Party Name:RAGHAV HOME FASHIONS PVT.LTD	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status:Deferred
	HQ File :01/84/050/00112/AM20/	RLA File :33/24/040/00010/AM20/	Lic.No/Date:3310030554 12.06.2019	Defer Date:03.10.2019
Decision: Committee considered the case as per agenda along with other relevant papers and case pertains to DPIIT. Committee decided to send the application for their comments. The case stands deferred for re-listing on 03.10.2019.				

37	Case No.:1/7/84-ALC3/2019	Party Name:MAYA EXPORTS CORPN	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status:Deferred
	HQ File :01/84/050/00111/AM20/	RLA File :05/24/040/00146/AM20/	Lic.No/Date:0510410934 14.06.2019	Defer Date:03.10.2019
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 03.10.2019.				

38	Case No.:3/7/84-ALC3/2019	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status:Deferred
	HQ File :01/84/050/00113/AM20/	RLA File :05/24/040/00158/AM20/	Lic.No/Date:0510410971 18.06.2019	Defer Date:03.10.2019
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 03.10.2019.				

39	Case No.:4/7/84-ALC3/2019	Party Name:MAYA EXPORTS CORPN	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status:Deferred
	HQ File :01/84/050/00114/AM20/	RLA File :05/24/040/00163/AM20/	Lic.No/Date:0510410978 18.06.2019	Defer Date:03.10.2019
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 03.10.2019.				

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40	Case No.:5/7/84-ALC3/2019	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status:Deferred
	HQ File :01/84/050/00115/AM20/	RLA File :05/24/040/00157/AM20/	Lic.No/Date:0510410979 18.06.2019	Defer Date:03.10.2019
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following information : <ol style="list-style-type: none"> 1. Weight of Silk in the two export product separately 2. Weight of Silk fabric as input in the export product 3. Wastage claimed in making of the product. The case stands deferred for re-listing on 03.10.2019.				

41	Case No.:6/7/84-ALC3/2019	Party Name:SWASTIK POLYMERS	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status:Deferred
	HQ File :01/84/050/00116/AM20/	RLA File :05/24/040/00167/AM20/	Lic.No/Date:0510410996 19.06.2019	Defer Date:03.10.2019
Decision : Committee considered the case as per agenda and decided to ask the firm to furnish the following information : <ol style="list-style-type: none"> 1. Content of 3 input in Kgs contained in the export product 2. Weight of the export product in Kgs. 3. Complete two sets of application alongwith copy of Adv. Authorisation. The case stands deferred for re-listing on 03.10.2019.				

42	Case No.:7/7/84-ALC3/2019	Party Name:CREATIVE GARMENTS PRIVATE LIMITED	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status:Deferred
	HQ File :01/84/050/00117/AM20/	RLA File :03/94/040/00230/AM20/	Lic.No/Date:0310829782 19.06.2019	Defer Date:03.10.2019
Decision : Committee considered the case as per agenda and decided to ask the firm to furnish the following information : <ol style="list-style-type: none"> 1. Photo / image of liner 2. Dimension of liner 3. Total weight 4386 export product) in kg 4. Weight of input fabric in kgs 5. Complete two sets of application alongwith copy of Adv. Authorisation. The case stands deferred for re-listing on 03.10.2019.				

43	Case No.:8/7/84-ALC3/2019	Party Name:K H EXPORTS INDIA PRIVATE LIMITED	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status:Deferred
	HQ File :01/84/050/00118/AM20/	RLA File :04/24/040/00051/AM20/	Lic.No/Date:0410165743 20.06.2019	Defer Date:03.10.2019
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 03.10.2019.				

44	Case No.:9/7/84-ALC3/2019	Party Name:KOTTEX INDUSTRIES PVT LTD	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status:Deferred
	HQ File	RLA File	Lic.No/Date:5210043081	Defer

:01/84/050/00119/AM20/	:52/24/040/00012/AM20/	20.06.2019	Date:03.10.2019
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 03.10.2019.			

Case No.:10/7/84-ALC3/2019	Party Name:EMMBI INDUSTRIES LIMITED.	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status:Deferred
45 HQ File :01/84/050/00120/AM20/	RLA File :03/94/040/00253/AM20/	Lic.No/Date:0310829868 24.06.2019	Defer Date:03.10.2019
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 03.10.2019.			

Case No.:11/7/84-ALC3/2019	Party Name:FABEXPO	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status:Deferred
46 HQ File :01/84/050/00121/AM20/	RLA File :05/23/040/00124/AM20/	Lic.No/Date:0510411045 25.06.2019	Defer Date:03.10.2019
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 03.10.2019.			

Case No.:12/7/84-ALC3/2019	Party Name:SPUNWEB NONWOVEN PVT.LTD	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status:Deferred
47 HQ File :01/84/050/00122/AM20/	RLA File :24/24/040/00010/AM20/	Lic.No/Date:2410042791 25.06.2019	Defer Date:03.10.2019
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 03.10.2019.			

Case No.:13/7/84-ALC3/2019	Party Name:RAINBOW FABPACK LLP	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status:Deferred
48 HQ File :01/84/050/00123/AM20/	RLA File :24/24/040/00011/AM20/	Lic.No/Date:2410042792 25.06.2019	Defer Date:03.10.2019
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 03.10.2019.			

Case No.:16/7/84-ALC3/2019	Party Name:SUNHERI EXPORTS	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status:Deferred
49 HQ File :01/84/050/00126/AM20/	RLA File :33/24/040/00013/AM20/	Lic.No/Date:3310030556 25.06.2019	Defer Date:03.10.2019
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the following : 1. Total weight of export product in Kgs 2. Complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 03.10.2019.			

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50	Case No.:14/7/84-ALC3/2019	Party Name:MAYA EXPORTS CORPN	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status:Deferred
	HQ File :01/84/050/00124/AM20/	RLA File :05/24/040/00192/AM20/	Lic.No/Date:0510411059 26.06.2019	Defer Date:03.10.2019
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 03.10.2019.			

51	Case No.:15/7/84-ALC3/2019	Party Name:SWASTIK POLYMERS	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status:Deferred
	HQ File :01/84/050/00125/AM20/	RLA File :05/24/040/00186/AM20/	Lic.No/Date:0510411060 26.06.2019	Defer Date:03.10.2019
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 03.10.2019.			

52	Case No.:17/7/84-ALC3/2019	Party Name:FIRST GARMENT MFG. CO. (I) PVT. LTD.	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status:Approved
	HQ File :01/84/050/00127/AM20/	RLA File :35/24/040/00013/AM20/	Lic.No/Date:3510045559 27.06.2019	
	Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

53	Case No.:18/7/84-ALC3/2019	Party Name:FENNER CONVEYOR BELTING PVT. LTD.	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status:Approved
	HQ File :01/84/050/00128/AM20/	RLA File :35/24/040/00007/AM20/	Lic.No/Date:3510045561 27.06.2019	
	Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

54	Case No.:19/7/84-ALC3/2019	Party Name:FENNER CONVEYOR BELTING PVT. LTD.	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status:Deferred
	HQ File :01/84/050/00129/AM20/	RLA File :35/24/040/00008/AM20/	Lic.No/Date:3510045562 27.06.2019	Defer Date:03.10.2019
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 03.10.2019.			

55	Case No.:20/7/84-ALC3/2019	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status:Deferred
	HQ File	RLA File	Lic.No/Date:0510411084	Defer

	:01/84/050/00130/AM20/	:05/24/040/00179/AM20/	27.06.2019	Date:03.10.2019
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 03.10.2019.			
	Case No.: 21/7/84-ALC3/2019	Party Name: ORIENT CRAFT LIMITED	Meet No/Date: 7/84-ALC3/2019 11.07.2019	Status: Deferred
	HQ File :01/84/050/00131/AM20/	RLA File :05/24/040/00185/AM20/	Lic.No/Date: 0510411085 27.06.2019	Defer Date:03.10.2019
56	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the following: <ol style="list-style-type: none"> 1. Calculation and justification for the requirement of fabric for each export product along with the percentage of wastage claimed in making of each export product. 2. Complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 03.10.2019.			
	Case No.: 22/7/84-ALC3/2019	Party Name: PINNACLE CLOTHING CO	Meet No/Date: 7/84-ALC3/2019 11.07.2019	Status: Deferred
	HQ File :01/84/050/00132/AM20/	RLA File :05/24/040/00194/AM20/	Lic.No/Date: 0510411087 27.06.2019	Defer Date:03.10.2019
57	Decision : Committee considered the case as per agenda and decided to ask the firm to furnish the following: <ol style="list-style-type: none"> 1. Sample and CAD for both the export product 2. Complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 03.10.2019.			
	Case No.: 23/7/84-ALC3/2019	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date: 7/84-ALC3/2019 11.07.2019	Status: Deferred
	HQ File :01/84/050/00133/AM20/	RLA File :34/24/040/00108/AM20/	Lic.No/Date: 3410045242 28.06.2019	Defer Date:03.10.2019
58	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 03.10.2019.			
	Case No.: 25/7/84-ALC3/2019	Party Name: MITTAL INTERNATIONAL	Meet No/Date: 7/84-ALC3/2019 11.07.2019	Status: Deferred
	HQ File :01/84/050/00135/AM20/	RLA File :33/24/040/00014/AM20/	Lic.No/Date: 3310030558 28.06.2019	Defer Date:03.10.2019
59	Decision : Committee considered the case as per agenda and decided to ask the firm to furnish the following: <ol style="list-style-type: none"> 1. Calculation and justification for the requirement of fabric for each export product along with the percentage of wastage claimed in making of each export product. 2. Complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 03.10.2019.			
60	Case No.: 24/7/84-ALC3/2019	Party Name: GAURAV INTERNATIONAL	Meet No/Date: 7/84-ALC3/2019	Status: Deferred

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			11.07.2019	
HQ File :01/84/050/00134/AM20/	RLA File :05/23/040/00135/AM20/	Lic.No/Date:0510411108 01.07.2019	Defer Date:03.10.2019	
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 03.10.2019.				

61	Case No.:26/7/84-ALC3/2019	Party Name:SHAMIMSONS INTERNATIONAL	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status:Deferred
	HQ File :01/84/050/00136/AM20/	RLA File :06/24/040/00021/AM20/	Lic.No/Date:0610039226 02.07.2019	Defer Date:03.10.2019
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 03.10.2019.				

61	Case No.:27/7/84-ALC3/2019	Party Name:RICHA & CO	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status:Deferred
	HQ File :01/84/050/00137/AM20/	RLA File :05/24/040/00208/AM20/	Lic.No/Date:0510411124 02.07.2019	Defer Date:03.10.2019
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 03.10.2019.				

63	Case No.:28/7/84-ALC3/2019	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status:Deferred
	HQ File :01/84/050/00138/AM20/	RLA File :34/24/040/00358/AM19/	Lic.No/Date:3410045248 02.07.2019	Defer Date:03.10.2019
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 03.10.2019.				

64	Case No.:29/7/84-ALC3/2019	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status:Deferred
	HQ File :01/84/050/00139/AM20/	RLA File :34/24/040/00354/AM19/	Lic.No/Date:3410045251 02.07.2019	Defer Date:03.10.2019
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 03.10.2019.				

65	Case No.:30/7/84-ALC3/2019	Party Name:SWASTIK POLYMERS	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status:Deferred
	HQ File :01/84/050/00140/AM20/	RLA File :05/24/040/00209/AM20/	Lic.No/Date:0510411131 03.07.2019	Defer Date:03.10.2019
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the following:				

1. Weight of export product in Kgs
2. Content of each input in kgs contained in the export product
3. Percentage wastage of each input in making of export product
4. Complete two sets of application for fixation of adhoc norms.

The case stands deferred for re-listing on 03.10.2019.

66	Case No.: 31/7/84-ALC3/2019	Party Name:VERTERRA VENTURES	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status: Deferred
	HQ File :01/84/050/00141/AM20/	RLA File :31/83/040/00045/AM20/	Lic.No/Date:3110067461 03.07.2019	Defer Date:03.10.2019

Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms.
The case stands deferred for re-listing on 03.10.2019.

67	Case No.: 32/7/84-ALC3/2019	Party Name:HINDUSTAN APPAREL INDUSTRIES	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status: Approved
	HQ File :01/84/050/00142/AM20/	RLA File :03/94/040/00262/AM20/	Lic.No/Date:0310830055 03.07.2019	

Decision: Committee considered the case as per agenda and other relevant papers and observed that RA Mumbai had informed on 24.07.2019 that the said licence has been amended and enclosed amendment sheet. Committee decided to ratify the norms for the above advance authorization as per amendment sheet issued by RA on 24.07.2019.
RA concerned may take necessary action subject to compliance of other usual conditions.

68	Case No.: 33/7/84-ALC3/2019	Party Name:AMBIKA COTTON MILLS LIMITED,	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status: Deferred
	HQ File :01/84/050/00143/AM20/	RLA File :32/24/040/00026/AM20/	Lic.No/Date:3210079012 03.07.2019	Defer Date:03.10.2019

Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms.
The case stands deferred for re-listing on 03.10.2019.

69	Case No.: 34/7/84-ALC3/2019	Party Name:AMBIKA COTTON MILLS LIMITED,	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status: Deferred
	HQ File :01/84/050/00144/AM20/	RLA File :32/24/040/00027/AM20/	Lic.No/Date:3210079013 03.07.2019	Defer Date:03.10.2019

Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms.
The case stands deferred for re-listing on 03.10.2019.

70	Case No.: 35/7/84-ALC3/2019	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:7/84-ALC3/2019 11.07.2019	Status: Deferred
	HQ File :01/84/050/00145/AM20/	RLA File :34/24/040/00360/AM19/	Lic.No/Date:3410045253 03.07.2019	Defer Date:03.10.2019

Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms.

The case stands deferred for re-listing on 03.10.2019.

Minutes of manual cases considered by the Norms Committee -V
In Meeting No. 07/AM-20 dated 11.07.2019

71.

Case No. 130	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 07/AM20 dated 11.07.2019 actually held on 30.07.2019	F. No. 01/84/171/00137/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Gents Jacket made of 100% Polyester Dyed Knitted Bonded Fabric GSM 430 (Face 100% Polyester Dyed Knitted Fabric & Back 95% Polyester 5% Elastane Dyed Knitted Fabric) (Tolerance +/- 10%) Style No. 132J0206	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 09.07.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

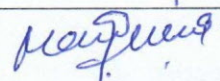
72.

Case No. 131	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 07/AM20 dated 11.07.2019 actually held on 30.07.2019	F. No. 01/84/171/00138/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Ladies Trouser made of 98% Cotton 2% Elastane (Spandex) Dyed Woven Fabric GSM 285 (Tolerance +/- 10%) Style No. 102323	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 09.07.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

73.

Case No. 132	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 07/AM20 dated 11.07.2019 actually held on 30.07.2019	F. No. 01/84/171/00139/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Ladies Trouser made of 98% Cotton 2% Elastane (Spandex) Dyed Woven Fabric GSM 285 (Tolerance +/- 10%) Style No. 102080	





Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 09.07.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

74.

Case No. 133	M/s. Century Overseas (SPL)
NC Meeting No. 07/AM20 dated 11.07.2019 actually held on 30.07.2019	F. No. 01/84/171/00140/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Men's Vest made of 83% Poly 17% Nylon Woven Solid with Micro Peach 255*50D, GSM: 110 (+/- 10%) Imported, with 100% Polyester Lining and Poly Filling (Indigenous) Style No. MV396728MN	
Decision: M/s. Century Overseas vide their letter dated 05.07.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee allowed norms 6889 Sq Mtr. on input of the export product. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

75.

Case No. 134	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 07/AM20 dated 11.07.2019 actually held on 30.07.2019	F. No. 01/84/171/00141/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Gents Pullover made of 55% Cotton 45% Polyester Dyed Knitted Fabric GSM 275 (Tolerance +/- 10%) Style No. MC93K300RS, RN & XN,XS	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 23.07.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

76.

Case No. 135	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 07/AM20 dated 11.07.2019 actually held on 30.07.2019	F. No. 01/84/171/00142/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:	

1. Girls Shorts made of 65% Cotton 32% Polyester 3% Spandex Dyed Woven Fabric GSM 275 (Tolerance +/- 10%) Style No. DG01D014
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 23.07.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

77.

Case No. 136	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 07/AM20 dated 11.07.2019 actually held on 30.07.2019	F. No. 01/84/171/00143/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:	
1. Gents Pullover made of 55% Cotton 45% Polyester Dyed Knitted Fabric GSM 275 (Tolerance +/- 10%) Style No. MC93K310RS, RN & XN, XS	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 23.07.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

78.

Case No. 137	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 07/AM20 dated 11.07.2019 actually held on 30.07.2019	F. No. 01/84/171/00144/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:	
1. Gents Pullover made of 57% Cotton 38% Modal 5% Elastane Dyed Knitted Fabric GSM 230 (Tolerance +/- 10%) Style No. 40T8200	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 25.07.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

79.

Case No. 138	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 07/AM20 dated 11.07.2019 actually held on 30.07.2019	F. No. 01/84/171/00145/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme	

under para 4.04(a) 1 FTP 2015-20:

1. Gents Pullover made of 57% Cotton 38% Modal 5% Elastane Melange Knitted Fabric GSM 230 (Tolerance +/- 10%) Style No. 40T8200

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 25.07.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

80.

Case No. 139	M/s. Richa Global Exports Pvt. Ltd. (SPL)
NC Meeting No. 07/AM20 dated 11.07.2019 actually held on 30.07.2019	F. No. 01/84/171/00147/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: <ol style="list-style-type: none">1. Ladies Jumpsuite made of 97% Rayon 3% Spandex Dyed Knitted Fabric GSM 250 (+/- 10%) Style No. 5160222. Ladies Top made of 97% Rayon 3% Spandex Yarn Dyed Knitted Fabric GSM 250 (+/- 10%) Style No. 520039	
Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 29.07.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

81.

Case No. 140	M/s. Richa Global Exports Pvt. Ltd. (SPL)
NC Meeting No. 07/AM20 dated 11.07.2019 actually held on 30.07.2019	F. No. 01/84/171/00146/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: <ol style="list-style-type: none">1. Ladies Blouse made of 100% Polyester Dyed Woven Fabric GSM 125 (+/- 10%) Style No. 525093-5255032. Ladies Blouse made of 100% Polyester Printed Woven Fabric GSM 117 (+/- 10%) Style No. 525434	
Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 29.07.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

82.

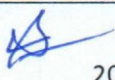
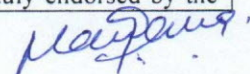
Case No. 141	M/s. Richa Global Exports Pvt. Ltd. (SPL)
NC Meeting No. 07/AM20 dated 11.07.2019 actually held on 30.07.2019	F. No. 01/84/171/00148/AM20/DES.V
<p>Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:</p> <ol style="list-style-type: none"> 1. Ladies Blouse with Tie made of 100% Silk Dyed Woven Fabric GSM 82 (+/- 10%) Style No. 61791, Along With Lining 2. Ladies Blouse with Tie made of 100% Silk Dyed Woven Fabric GSM 82 (+/- 10%) Style No. 61791 <p>Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 29.07.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.</p>	

83.

Case No. 141 (A)	M/s. Venus Safety & Health P. Ltd.	
NC Meeting No. 07/AM20 dated 11.07.2019 actually held on 06.09.2019	F. No. 01/84/050/00289/AM17/DES-V Adv. Authorisation No. 0310807808 dated 15.09.2016.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that firm's representation dated 10.08.2019 for fixation of norms against as their case was rejected by NC in its meeting No. 05/84 dated 08.06.2017 due to non –submission of reply. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as under: Export item : Textile protective respirators/dust masks as per the application		
Quantity : 90680 kg		
S.No.	Import item Name	Quantity recommended
1.	Non woven fabric weighing not more than 25 gms	1.15 kg/kg content contained in export product
2.	Non woven fabric weighing more than 25 GSM	1.15 kg/kg content contained in export product
3.	Non woven fabric weighing not more than 150 GSM	1.15 kg/kg content contained in export product
RA concerned may take necessary action subject to compliance of other usual conditions.		

84.

Case No. 141 (B)	M/s. Madhu India Deco Ltd.
NC Meeting No. 07/AM20 dated 11.07.2019 actually held on 06.09.2019	F. No. 01/84/162/00261/AM13/DES-V
Enhancement of Kraft Paper wastage from 15.42% to 18.81% of 100% EOU.	
<p>Decision: Committee considered the case as per agenda along with other relevant papers and noted that the deficiency letter issued by DPIIT on 21.05.2019 to the firm to furnish the following information :</p> <ol style="list-style-type: none"> 1. Complete justification for enhancement of wastage from 15.42% to 18.8% indicating brief about manufacturing process with stage wise wastage. 2. Previous history of wastage norms allowed for the material by norms committee and NSEZ/Central Excise for the manufacture for the same item of export for each financial year and indicating the financial year for which enhancement of wastage is requested. 3. The production consumption data for the last three years with wastage norms duly endorsed by the 	

concern authority of the sitapur and also by NSEZ.
Firm's reply has been received on 02.09.2019 through email. Committee decided to send the same to DPIIT for their comments.
The case stands deferred for re-listing on 03.10.2019.

85.

Case No. 141 (C)	M/s. Dharmesh Textile Ltd.
NC Meeting No. 07/AM20 dated 11.07.2019 actually held on 06.09.2019	F.No. 01/84/050/00191/AM19/DES-V Adv. Authorisation No. 3310030461 dated 10.08.2018
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 19.11.2018 for amendment in inputs Sl. No. 1 & 6 decided by NC on 25.10.2018. Firm's representation has been referred to DPIIT on 02.01.2019. NC decided to wait for their comments. The case stands deferred for re-listing on 11.07.2019.	